'एचसीए' मामले में अजहरुद्दीन ईडी के समक्ष पेश नहीं हुए

आठ अक्तूबर को संघीय एजंसी ने फिर किया तलब

हैदराबाद, 3 अक्तूबर (भाषा)।

भारतीय क्रिकेट टीम के पूर्व कप्तान एवं कांग्रेस नेता मोहम्मद अजहरुद्दीन हैदराबाद क्रिकेट एसोसिएशन (एचसीए) में कथित वित्तीय अनियमितताओं से जुड़े धनशोधन मामले की जांच के सिलसिले में गुरुवार को प्रवर्तन निदेशालय (ईडी) के समक्ष पेश नहीं हुए। आधिकारिक सूत्रों ने यह जानकारी दी।

सूत्रों ने बताया कि पूर्व सांसद को तीन अक्तूबर को संघीय एजंसी के कार्यालय में पेश होने और धनशोधन निवारण अधिनियम (पीएमएलए) के तहत अपना बयान दर्ज कराने के लिए कहा गया था। हालांकि, पूर्व क्रिकेटर ने एजंसी से और समय मांगा। सूत्रों ने बताया कि अजहरुद्दीन को आठ अक्तूबर के लिए नया समन जारी किया गया है। यह जांच एचसीए में कथित वित्तीय अनियमितताओं से जुड़ी है जिसको लेकर ईडी ने पिछले साल नवंबर में छापेमारी की थी। इसने एचसीए के पूर्व पदाधिकारियों के परिसरों पर छापेमारे थे जिनमें से एचसीए के पूर्व उपाध्यक्ष एवं क्रिकेटर शिवलाल यादव, कांग्रेस विधायक एवं एचसीए के पूर्व अध्यक्ष गद्दाम विनोद, एचसीए के पूर्व सचिव अरशद अयूब के अलावा 'एसएस कंसल्टेंट्स प्राइवेट लिमिटेड' नामक कंपनी के कार्यालय और इसके एमडी सत्यनारायण का आवासीय परिसर शामिल थे।सूत्रों ने बताया कि एचसीए अध्यक्ष के रूप में अजहरुद्दीन के कार्यकाल के दौरान उनकी भूमिका एजेंसी की जांच के दायरे में है। अजहरुद्दीन की ओर से तत्काल कोई प्रतिक्रिया नहीं

यह जांच हैदराबाद क्रिकेट एसोसिएशन (एचसीए) में कथित वित्तीय अनियमितताओं से जुड़ी है जिसको लेकर ईडी ने पिछले साल नवंबर में छापेमारी की थी।

आई है जिन्होंने पिछले साल विधानसभा चुनाव लड़ा था, लेकिन हार गए थे। धनशोधन का यह मामला तेलंगाना भ्रष्टाचार निरोधक ब्यूरो द्वारा एचसीए के 20 करोड़ रुपए के कथित आपराधिक दुरुपयोग के संबंध में दर्ज की गईं तीन प्राथमिकी व आरोपपत्रों से संबंधित है। ईडी ने पहले बयान में कहा था कि आरोपपत्र में हैदराबाद के उप्पल में निर्मित राजीव गांधी क्रिकेट स्टेडियम के लिए डीजल जेनरेटर, अग्निशमन प्रणाली और छतरियों की खरीद में गंभीर अनियमितताओं के आरोप हैं। पुलिस के आरोपपत्र के अनुसार, समयसीमा के बावजूद कई कार्यों में अत्यधिक देरी हुई, जिससे लागत और बजट में बढ़ोतरी होने से एचसीए को नुकसान हुआ। एजंसी ने आरोप लगाया है, ऐसा पाया गया कि एचसीए के पदाधिकारियों ने निजी लोगों के साथ मिलीभगत करके, उचित निविदा प्रक्रियाओं का पालन किए बिना और कई मामलों में कोटेशन प्राप्त होने से पहले ही पसंदीदा ठेकेदारों को बाजार दरों से अधिक कीमत पर विभिन्न निविदाएं और कार्य आबंटित किए।

गृहम हाउसिंग फाइनेंस लिमिटेड
(पूर्व में पूनावाला हाउसिंग फाइनेंस लिमिटेड के नाम से जाना जाता था),
पंजीकृत कार्यालयः- 602, 6वीं मंजिल, जीरो वन आईटी पार्क, क्रमांक 79/1, घोरपडी, मुंबवा रोड, पुणे-411036

सरफेसी अधिनियम 2002 की धारा 13(2) के तहत मांग सूचना

आप नीचे उल्लिखित उधारकर्ताओं/सह–उधारकर्ताओं/गारंटरों ने **गृहम हाउसिंग फाइनेंस लिमिटेड** (जिसे पहले पूनावाला हाउसिंग फाइनेंस लिमिटेड के नाम से जाना जाता था क्योंकि पूनावाला हाउसिंग फाइनेंस लिमिटेड का नाम बदलकर **गृहम हाउसिंग फाइनेंस लिमिटेड** कर दिया गया है, जो 17 नवंबर 2023 से प्रभावी है (पहले मैग्मा हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था और मूल रूप से जीई मनी हाउसिंग फाइनेंस पब्लिक अनलिमिटेड कंपनी के नाम से शामिल किया गया था) से अपनी अचल संपत्ति/संपत्तियों को गिरवी रखकर गृह ऋण/संपत्ति सुविधा के खिलाफ ऋण का लाभ उठाया है, जिसे इसके बाद सुरक्षित लेनदार के रूप में संदर्भित किया गया है। आपने पुनर्भुगतान में चूक की और इसलिए, आपके ऋण को गैर–निष्पादित संपत्ति के रूप में वर्गीकृत किया गया। बकाया राशि की वसूली के लिए सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित अधिनियम की धारा 13(2) के अनुसार एक मांग सूचना आपके अंतिम ज्ञात पतों पर जारी की गयी हालांकि वह बिना सुपुर्द वापस आ गई। इसलिए जिसकी सामग्री आपको सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित अधिनियम की धारा 13(2) के अनुसार और वैकल्पिक सेवा के माध्यम से यहां प्रकाशित की जा रही है तथा आप पर वैकल्पिक तामील के रूप में प्रकाशित की जा रही है। उधारकर्ताओं, सह–उधारकर्ताओं, गारंटरों, प्रतिभूतियों, बकाया राशि, धारा 13(2) के अंतर्गत भेजे गए डिमांड नोटिस तथा उसके अंतर्गत दावा की गई राशि का विवरण निम्नानुसार है।

क्र. सं.	उधारकर्ता, सह–उधारकर्ता, गारंटर का नाम तथा ऋण राशि	संपत्ति का विवरण	मांग सूचना की तिथि	मांग सूचना में राशि (रू.)
1.	मधु रानी, राकेश कुमार [अब मृत] की पत्नी और कानूनी वारिस चेतन प्रताप सिंह, राकेश कुमार [अब मृत] के पुत्र, और कानूनी वारिस ऋण राशिः रु.800000/– ऋण संख्याः एलएपी 0605200000005034607	आबादी गांव भरोटा, तहसील सरधना और जिला मेरठ में स्थित एक आवासीय मकान का वह सम्पूर्ण टुकड़ा एवं, जिसके भूमि क्षेत्र की माप 79.86 वर्ग मीटर है। बिक्री विलेख में विशेष रूप से उल्लेख किया गया है। **सीमाएँः पूर्व–** रास्ता 6 मीटर चौड़ा। **पश्चिम–** कृष्ण पाल का प्लॉट, **उत्तर–** मणि की संपत्ति, **दक्षिण–** अन्य की संपत्ति।	24.09.2024	रू. 8,85,478/– (रुपये आठ लाख पच्चासी हजार चार सौ अठहत्तर मात्र) साथ में पुनर्भुगतान तक 16% प्रति वर्ष की दर से अतिरिक्त ब्याज।

इसलिए आप उधारकर्ता/ओं तथा सह–उधारकर्ता/ओं/गारंटर से अनुरोध है कि आप उपरोक्त उल्लिखित मांग की गई राशि का भुगतान इस नोटिस के 60 दिनों के भीतर ऊपर उल्लिखित ब्याज सहित पूर्ण रूप से करें, अन्यथा नीचे हस्ताक्षरकर्ता उपरोक्त उल्लिखित प्रतिभूतियों को लागू करने के लिए अधिनियम के तहत कार्रवाई करने के लिए बाध्य होंगे। कृपया ध्यान दें कि उक्त अधिनियम की धारा 13(13) के अनुसार, इस बीच, आपको हमारी सहमति के बिना बिक्री, पट्टे या अन्यथा के माध्यम से उपरोक्त संदर्भित प्रतिभूतियों को हस्तांतरित करने से रोक दिया जाता है।

स्थानः दिल्ली
दिनांकः 04-10-2024

हस्ताक्षरकर्ता/ प्राधिकृत अधिकारी
गृहम हाउसिंग फाइनेंस लिमिटेड, (पूर्व में पूनावाला हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था)

"फार्म ए"
सार्वजनिक उद्घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14]
स्पेक्ट्रो टेस्टिंग प्राईवेट लिमिटेड के स्टेकहोल्डरों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	स्पेक्ट्रो टेस्टिंग प्राईवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के गठन की तिथि	25 जुलाई, 2008
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	कॉर्पोरेट कार्य मंत्रालय कंपनी रजिस्ट्रार, राष्ट्रीय राजधानी क्षेत्र दिल्ली एवं हरियाणा
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U40300DL2008PTC354817
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय एवं प्रधान कार्यालय (यदि कोई हो) का पता	ई–41, ओखला इंडस्ट्रियल एरिया, फेस– II, नई दिल्ली–110020
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	30 सितम्बर, 2024
7.	परिसमापक का नाम, पता, ई–मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	सीएस किरण पांडे पता : 1005, दसवां फ्लोर, हेमकुंट हाऊस, 6, राजेंद्र प्लेस, नई दिल्ली–110008 ई मेल : liquidation01.spectrotesting@gmail.com संपर्क नम्बर : +91 9810929590 IBBI Reg. No : IBBI/IPA-002/IP-N01301/2024-2025/14441
8.	दावे जमा करने की अंतिम तिथि	30 अक्टूबर, 2024 (परिसमापक से 30 दिनों के भीतर प्रारंभ तिथि अर्थात 30 सितम्बर, 2024)

एतद्द्वारा सूचित किया जाता है कि स्पेक्ट्रो टेस्टिंग प्राईवेट लिमिटेड ने 30 सितम्बर, 2004 को स्वैच्छिक परिसमापन प्रारंभ किया है।

स्पेक्ट्रो टेस्टिंग प्राईवेट लिमिटेड के स्टेकहोल्डरों को एतद्द्वारा मद 7 में वर्णित पते पर परिसमापक के पास 30 अक्टूबर, 2024 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए आमंत्रित किया जाता है। वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति के माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्टेकहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों के प्रमाण जमा कर सकते हैं। दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता./–
सीएस किरण पांडे
स्पेक्ट्रो टेस्टिंग प्राईवेट लिमिटेडके परिसमापक
IBBI Reg. No : IBBI/IPA-002/IP-N01301/2024-2025/14441
एएफए 31.12.2025 तक वैध है
ई मेल : liquidation01.spectrotesting@gmail.com
पता : 1005, दसवां फ्लोर, हेमकुंट हाऊस, 6, राजेंद्र प्लेस, नई दिल्ली–110008

तिथि : 03.10.2024
स्थान : नई दिल्ली

PROCLAMATION REQUIRING ATTENDANCE OF DEFENDANT
(Order 5 Rule 20 of the Code of Civil Procedure)

In the Court of MS SAVITA RAO, DJ COMMERCIAL (South) at ROOM NO. 12, 3d FLOOR, NEW COURT BLOCK-01, SAKET COURTS, NEW DELHI
Suit No.:-CS (Comm.) 37/2023
RECIPT NO.:
CANARA BANK ..Plaintiff
V/S
NITISH ....Defendant

To
Nitish S/o Shiv Kumar R/o G-4/101, Ground Floor, Sector-16, Rohini, Delhi-110089

WHEREAS you are intentionally evading service of summons it is hereby notified that if you shall not defend the case on **28.10.2024** the day fixed for file a written statement within 30 days and appear in this court, it will be heard and determined ex-partie. Given under my hand and the seal of the Court this **13.09.2024.**

DJ COMMERCIAL (South)

चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड
कार्पोरेट कार्यालय : "चोला क्रेस्ट", सी 54 एवं 55, सुपर बी–4, थिरू वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नई–600032, भारत, **शाखा कार्यालय :** प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन पूसा रोड, करोल बाग, नई दिल्ली– 110 005 कॉन्टैक्ट नंबर : श्री श्रीनिवास वी, मोबाइल नंबर 9643344410

सार्वजनिक सूचना

एतद्द्वारा **1. पिंकटेक डिजाइन प्राइवेट लिमिटेड (आवेदक), 2. प्रियम्वदा त्रिपाठी (सह–आवेदक), 3. कणव काहोल उर्फ कणव (सह–आवेदक) :– ऋण खाता सं. HE01DEF00000023446)** को सूचित किया जाता है कि **चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड ने इसकी प्रतिभूत आस्ति सम्पत्ति "भूमि/भवन खाता/खतौनी नंबर 39/87 मिन खसरा नंबर 1050/627/1 परिमाप 0–03–68 हेक्टेयर तथा खसरा नंबर 1050/627/2 परिमाप 0–02–39 हेक्टेयर, स्थित : महोल कोग, तहसील और जिला शिमला, हिमाचल प्रदेश" का भौतिक कब्जा ले लिया है।**
"कि उपरोक्त सम्पत्ति का भौतिक कब्जा 11–07–2024 को माननीय एसीजेएम न्यायालय शिमला, हिमाचल प्रदेश द्वारा वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 14 के तहत पारित आदेश के माध्यम से लिया था। कृपया अपनी सभी चल वस्तुएं 7 दिन के भीतर हटा लें, अन्यथा हम चल वस्तुएं अपने वेयरहाउस स्थानांतरित कर देंगे और हम चल वस्तुओं को सार्वजनिक नीलामी में रखेंगे।
कृपया नोट करें कि प्रतिभूत आस्ति से वस्तुएं हटाने के लिए यह अंतिम और आखिरी अवसर है।
स्थान : शिमला तिथि : 04–10–2024 हस्ता./– प्राधिकृत अधिकारी चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड

हिंदुजा हाउसिंग फाईनेंस लिमिटेड
HINDUJA HOUSING FINANCE
कॉर्पोरेट कार्यालयः नं. 167-169, द्वितीय तल, अन्ना सलाई, सैदापेट, चेन्नई-600015, ईमेलः auction@hindujahousingfinance.com
1ST 124/O/64, पॉपुलर धर्म कॉटा के पास, गोविंद नगर, कानपुर-208006
आरएलएम–ब्रजेश अवस्थी–9918301885, सीएलएम–सोनम मिश्रा 9368111464 आरआरएम – पुष्कर अवस्थी, 9453043399, सीआरएम – मिलेश मिश्रा 9555269296

सांकेतिक कब्जा सूचना

जबकि अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियो के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रति भूति हित अधिनियम के प्रवर्तन के अधीन **हिंदुजा हाउसिंग फाईनेंस लिमिटेड**, का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 (2002 का नं. 3) के नियम के साथ पठित धारा 13(12) के अधीन प्रदत शक्तियो के अंतर्गत निम्नलिखित कर्जदारों (तदोपरान्त कर्जदार एवं गारंटरों को संयुक्त रूप से "कर्जदार" कहा गया है) को निम्नांकित दिनांको को मांग नोटिस जारी किया था जिसमें उल्लेखित राशि प्रत्येक खाते के आगे वर्णित है उक्त सूचना की तिथि से 60 दिनों के अंदर भुगतान करने को कहा गया था।
कर्जदार उक्त राशि का भुगतान करने मे असफल हो गये है, इसलिए एतद्द्वारा कर्जदार और गारंटर तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियमो के नियम 8 के साथ पठित के अधीन उन्हे प्रदत शक्तियो के इस्तेमाल के अन्तर्गत सम्पत्ति का कब्जा नीचे प्रत्येक खाते के सामने अंकित के अनुसार लिया है।
विशेष रूप से कर्जदार और गारंटर तथा जनसाधारण को एतद्द्वारा उक्त संपत्ति के साथ लेन–देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन **हिंदुजा हाउसिंग फाईनेंस लिमिटेड**, के प्रभार वास्ते निम्नलिखित राशि और उपरोक्तानुसार राशि पर संविदात्मक दर पर भविष्य का ब्याज, आकस्मिक खर्चे, लागत, प्रभार इत्यादि सहित के अधीन होगा।
उधारकर्ता का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

क्र. सं.	कर्जदार/गारन्टर के नाम एवं पता	मांग सूचना की तारीख / कब्जा सूचना की तिथि	बकाया राशि	अचल सम्पतियों का विवरण
1	आवेदन नं. UP/KNP/KANP/A000000142 **श्रीमती ज्योति देवी, और श्री सुनील कुमार गुप्ता, दोनोंः निवासी** 134 एनजुआ रामपुर कानपुर देहात, कानपुर देहात, शहरी, कानपुर, उत्तर प्रदेश, भारत – 209302	26.03.2024 28.09.2024 सांकेतिक	₹ 5,45,616/- दिनांक 10-03-2024 तक + ब्याज इत्यादि	संपत्ति अर्थात एन्जुआ रामपुर कानपुर देहात, एन्जुआ रामपुर, शहरी, कानपुर, उत्तर प्रदेश, भारत–209302 क्षेत्रफल–72.80 वर्ग मी., चौहद्दीः पूरब में – पांडे जी की आराजी, पश्चिम में – 20 चौड़ी कच्ची सड़क, उत्तर में – तिवारी जी का प्लॉट दक्षिण में – विक्रेता की भूमि
2	आवेदन नं. UP/KNP/KANP/A000000123 & CO/CPC/CPOF/A000002261 & UP/KNP/KANP/A000000895 श्री कृष्ण कुमार और श्री मुन्नी देवी, दोनोंः निवासी 10/356 खलासी लाइन कानपुर, खलासी लाइन, शहरी, कालपी, उत्तर प्रदेश, भारत – 208001	28.03.2024 30.09.2024 सांकेतिक	₹ 6,91,009/- दिनांक 10-03-2024 तक + ब्याज इत्यादि	आराजी नं. 73 कटरी पिपरीखेड़ा शुक्ला गंज उन्नाव, कटरी पिपरीखेड़ा शुक्ला गंज, शहरी, कानपुर, उत्तर प्रदेश, भारत – 209861 क्षेत्रफल 125.42 वर्ग मी., चौहद्दीः पूरब में – सड़क 12 फीट, पश्चिम में – 20 फीट रोड़ उत्तर में – प्रा. प्लॉट नं. 9, दक्षिण में – प्रा. प्लॉट नं. 11

दिनांक : 03-10-2024, स्थान : कानपुर प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

अचल सम्पत्तियों की बिक्री के लिए ई–नीलामी हेतु सार्वजनिक सूचना

आईआईएफएल होम फाइनेंस लिमिटेड (पूर्वतः इंडिया इन्फोलाइन हाउसिंग फाइनेंस लिमिटेड के नाम से ज्ञात) (आईआईएफएल एचएफएल) कार्पोरेट कार्यालय : प्लॉट नंबर 98, उद्योग विहार, फेज–4, गुरूग्राम–122015 (हरियाणा) तथा शाखा कार्यालय : "30/3ई, ऊपरी तल, शिवाजी मार्ग, नई दिल्ली – 110015" के पास बंधक अचल सम्पत्ति की बिक्री वित्तीय आस्तियों का प्रतिभूतिकरण और पुनरर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसमें आगे 'अधिनियम' कहा गया है) के तहत। जबकि आईआईएफएल – एचएफएल के प्राधिकृत अधिकारी ("एओ") ने निम्नलिखित ऋण खातों/प्रॉस्पेक्टर नंबर्स में अधिनियम की धारा 13(2) के तहत निम्नवर्णित सम्पत्ति/सम्पत्तियों का कब्जा उनको आईआईएफएल – एचएफएल की बकाया राशि की वसूली के लिए "जैसी है जहां है एवं जैसी है जो है आधार" पर बेचने के अधिकार सहित प्राप्त कर लिया था। अधोहस्ताक्षरी द्वारा यह बिक्री वेबसाइट : www.iiflonehome.com पर उपलब्ध कराए गए ई–नीलामी प्लेटफार्म के माध्यम से की जाएगी।

कर्जदार(ओं)/सह–कर्जदार(ओं)/गारंटर(ओं)	मांग सूचना तिथि और राशि	अचल सम्पत्ति/प्रतिभूत आस्ति का वर्णन	भौतिक कब्जे की तिथि	सुरक्षित मूल्य
1. श्री विकाश कुमार वर्मा 2. श्री रामआसरे 3. श्रीमती शकुंतला (प्रॉस्पेक्ट नंबर आईएल10197931)	09–मई–2024 रु.22,33,701/– (रुपये बाईस लाख तैंतीस हजार सात सौ एक मात्र) बोली वृद्धि राशि रु. 25,000/– (पच्चीस हजार रूपये मात्र)	संपत्ति का वह समस्त भाग जिसमें तीसरी मंजिल के कॉमन/टेरेस राइट्स हैं, निर्मित संपत्ति के पीछे की ओर दाई ओर, प्लॉट संख्या 167–ए और प्लॉट संख्या 168–ए, मुस्तैद नंबर 7, किला नंबर 24 में से, मटियाला गांव की राजस्व संपदा में स्थित है, आबादी क्षेत्र जिसे टी–ब्लॉक, गली नंबर 4, खुशी राम पार्क, उत्तम नगर, नई दिल्ली, 110059 के नाम से जाना जाता है। क्षेत्रफल माप (वर्ग फीट में): संपत्ति का प्रकाररू बिक्री योग्य क्षेत्र, कारपेट क्षेत्र संपत्ति क्षेत्रः 450.00, 390.00	20–सितम्बर–2024 दिनांक 05–सितम्बर –2024 तक कुल बकाया रु. 22,60,241/– (रुपये बाईस लाख साठ हजार दो सौ इकतालीस मात्र)	रु. 15,31,000/– (पंद्रह लाख इकतीस हजार रुपए मात्र) धरोहर राशि जमा (ईएमडी) रु. 1,53,100/– (एक लाख तिरपन हजार एक सौ रुपए मात्र)
1. श्री देवेश कुमार, 2. श्री चंद्र कांत 3. श्री चंद्र कांत, 4. प्रधानमंत्री भारतीय जनऔषधि केंद्र (प्रॉस्पेक्ट नंबर आईएल10636584)	09–मई–2024 रु.23,46,019/– (रुपये तेईस लाख छियालीस हजार उन्नीस मात्र) बोली वृद्धि राशि रु. 25,000/– (पच्चीस हजार रूपये मात्र)	संपत्ति का वह हिस्सा जिसमें बिल्ट–अप अपर ग्राउंड फ्लोर (पीछे आरएचएस), बिना छत/टेरेस अधिकारों के, यूनिट नंबर बी–104, निर्मित संपत्ति नंबर 1–सी, खसरा नंबर 3 मिन, 6, घ्घ्र, 8, 9, और 10/2/1 में से, गांव नवादा माजराहस्तसाल, दिल्ली, कॉलोनी जिसे मोहन गार्डन के नाम से जाना जाता है, ब्लॉक ए–2 एक्सटेंशन, उत्तम नगर, नई दिल्ली 110059 के क्षेत्र में स्थित है। क्षेत्रफल माप (वर्ग फीट में): संपत्ति का प्रकारः बिक्री योग्य –क्षेत्र, कारपेट–क्षेत्र संपत्ति क्षेत्रः 405.00, 367.00	24–सितम्बर–2024 दिनांक 05–सितम्बर –2024 तक कुल बकाया रु.24,58,515/– (रू. चौबीस लाख अट्ठावन हजार पांच सौ पन्द्रह मात्र)	रु. 22,26,000/– (रुपये बाईस लाख छब्बीस हजार मात्र) धरोहर राशि जमा (ईएमडी) रु. 2,22,600/– (रुपये दो लाख बीस दो हजार छह सौ मात्र)
1. श्री आकाश 2. श्रीमती पूजा सिंह, 3. आकाश सब्जी वाला (प्रॉस्पेक्ट नंबर आईएल10341751)	09–मई–2024 रु.24,04,881/– (चौबीस लाख चार हजार आठ सौ इक्यासी रुपए मात्र) बोली वृद्धि राशि रु. 25,000/– (पच्चीस हजार रूपये मात्र)	संपत्ति का वह हिस्सा जिसमें दूसरी मंजिल है, बिना छत/टेरेस अधिकारों के, निर्मित संपत्ति संख्या आरजेड–डी–1/325ए, खसरा संख्या 83/16 में से, गांव पालम की राजस्व संपदा में स्थित, महावीर एन्क्लेव, नई दिल्ली–110045 के नाम से जानी जाने वाली कॉलोनी क्षेत्रफल माप (वर्ग फीट में): संपत्ति का प्रकारः भूमि–क्षेत्र, अति–निर्मित–क्षेत्र, कारपेट–क्षेत्र संपत्ति क्षेत्रः 585.00, 527.00, 479.00	20–सितम्बर–2024 दिनांक 05–सितम्बर –2024 तक कुल बकाया रु.25,25,795/– (पच्चीस लाख पच्चीस हजार सात सौ पंचानवे रूपये मात्र)	रु.22,66,000/– (रुपये बाईस लाख छियासठ हजार मात्र) धरोहर राशि जमा (ईएमडी) रु.2,26,600/– (रुपये दो लाख छब्बीस हजार छह सौ मात्र)
1. श्री मलखान सिंह 2. श्री अमर प्रताप सिंह 3. श्रीमती शशिकांता (प्रॉस्पेक्ट नंबर आईएल10244242)	14–मार्च–2024 रु. 33,82,890/– (रुपये तैंतीस लाख बयासी हजार आठ सौ नब्बे मात्र) बोली वृद्धि राशि रु. 40,000/– (चालीस हजार रूपये मात्र)	संपत्ति का वह पूरा हिस्सा जिसमें छत/छत के अधिकार के बिना प्रथम तल निर्मित है, बिल्ट–ऑन–बेयरिंग प्राइवेट प्लॉट नंबर 4, बेयरिंग प्राइवेट नंबर ए–2, खसरा नंबर 775 मिनट में संयुक्त, गांव बुराड़ी, दिल्ली –110084 की विस्तारित लाल डोरा आबादी के भीतर स्थित है। क्षेत्रफल माप (वर्ग फीट में): संपत्ति का प्रकारः बिक्री योग्य क्षेत्र, कारपेट क्षेत्र संपत्ति क्षेत्रः 738.00,590.00 (क्षेत्रफल 627 वर्ग फीट और निर्मित क्षेत्र 664 वर्ग फीट)	23–सितम्बर–2024 दिनांक 05–सितम्बर –2024 तक कुल बकाया रु. 35,90,856/– (रुपये पैंतीस लाख नब्बे हजार आठ सौ छप्पन मात्र)	रु. 30,88,000/– (रुपये तीस लाख अट्ठासी हजार मात्र) धरोहर राशि जमा (ईएमडी) रु. 3,08,800/– (रुपये तीन लाख आठ हजार आठ सौ मात्र)

सम्पत्ति के निरीक्षण की तिथि	ईएमडी अंतिम तिथि	ई–नीलामी की तिथि/समय
08 – नवम्बर– 2024 1100 बजे–1400 बजे	11 – नवम्बर –2024 2024 अप. 5 बजे तक	13 – नवम्बर –2024 2024 1100 बजे–1300 बजे

भुगतान का विधिः– ईएमडी भुगतान केवल ऑनलाइन विधि से करने होंगे। भुगतान करने के लिए आप https://www.iiflonehome.com पर जाएं और केवल सम्पत्ति/प्रतिभूत आस्ति के लिए उपलब्ध लिंक के माध्यम से भुगतान करें। नोटः प्रत्येक संपत्तिध्सुरक्षित संपत्ति के लिए भुगतान लिंक अलग है। सुनिश्चित करें कि आप उस संपत्ति/सुरक्षित संपत्ति के लिंक का उपयोग कर रहे हैं जिसे आप सार्वजनिक नीलामी के माध्यम से खरीदना चाहते हैं। **शेष भुगतान के लिए –** https://www.iiflonehome.com >My Bid >Pay पर लॉगिन करें।

नियम और शर्तें :–
1. ई–नीलामी में भाग लेने के लिए इच्छुक बोलीदाताओं को अपना विवरण सेवा प्रदाता https://www.iiflonehome.com के पास पर्याप्त अग्रिम में पंजीकृत करवाना होगा तथा लॉगइन खाता, लॉगइन आई डी और पासवर्ड सृजित करना होगा। इच्छुक बोलीदाताओं को अपना"निविदा फार्म" ईएमडी के भुगतान विवरण, केवाईसी तथा पैनकार्ड की प्रति के साथ उपरि वर्णित शाखा कार्यालय में जमा/प्रेषित करना होगा।
2. बोलीदाता अपनी ऑफर कालम" बोलीवृद्धि राशि" में वर्णित राशि के गुणजों में बढ़ा सकते हैं। नीलामी समाप्त होने से 5 मिनट पहले कोई बिड आने पर समाप्ति का समय स्वतः 5 मिनट आगे बढ़ जाएगा।
3. सफल बोलीदाता को बोलीराशि की 25 प्रतिशत राशि (ईएमडी समायोजन के बाद) एओ द्वारा बोलीमूल्य स्वीकार करने के 24 घंटे के भीतर और बोली राशि की शेष 75 प्रतिशत राशि प्रतिभूत लेनदार द्वारा बिक्री की पुष्टि की तिथि से 15 दिन के भीतर जमा करनी होगी।सभी जमा और भुगतान निर्धारित विधि से करने होंगे।
4. खरीदार को सम्पत्ति के साथ संबंधित उपकर, लागूस्टाम्प ड्यूटी, फीस तथा अन्य कानूनी बकाया अथवा अन्य बकाया जैसे कि म्युनिसिपलकर, बिजली प्रभार, भूमि तथा अन्य सभी अनुषंगी लागतें, प्रभार सभी करों तथा उपकरों सहित वहन करने होंगे।
5. क्रेता को बिक्री राशि के लेनदेन/भुगतान पर टीडीएस आवेदन देना होगा और आईआईएफएल एचएफएल के पास टीडीएस प्रमाण पत्र जमा करना होगा।
6. बोलीदाताओं कोई–नीलामी बिक्री प्रक्रियाओं में भाग लेने के लिए अपनी बोली जमा करने से पहले नीलामी बिक्री के विस्तृत नियमों एवं शर्तो तथा आवेदन प्रपत्र के लिए वेबसाइट https://www.iiflonehome.com तथा https://www.iifl.com/home-loans/properties-for-auction देखने की सलाह दी जाती है।
7. विस्तृत विवरण, सहायता प्रक्रिया तथा ई–नीलामी के संबंध में ऑनलाइन प्रशिक्षण के लिए संभावित बोलीदाता सेवाप्रदाता की ई–मेल आईडी : care@iiflonehome.com, सपोर्ट हेल्पलाइननंबर : @1800 2672 499, पर सम्पर्क करें।
8. किसी सम्पत्ति विवरण, सम्पत्ति निरीक्षण और ऑनलाइन बिड इत्यादि के संबंध में पूछताछ के लिए आईआईएफएल एचएफएल टोल फ्रीनंबर 1800 2672 499 पर सोमवार से शुक्रवार के बीच 09.30 बजे से 18.00 बजे तक कॉल करें अथवा ई–मेल : care@iiflonehome.com, को मेल लिखें।
9. एतद्द्वारा उपरोक्त कर्जदारों को सूचना दी जाती है कि भौतिक कब्जा लेते समय प्रतिभूत आस्ति में रखी घरेलू वस्तुएं 7 दिन के भीतर हटा लें, अन्यथा आईआईएफएल एचएफएल परिस्थितियों के अधीन सम्पत्ति की किसी क्षति के लिए जिम्मेदार नही होगी।
10. एतद्द्वारा कर्जदारों को आगे सूचना दी जाती है कि उपरोक्त वस्तुएं प्राप्त कर ने में चूक की स्थिति में उनको विधि सम्मतढंग से बेचा जाएगा।
11. सफल बोलीदाता/नीलामी खरीदार द्वारा किसी भी चरण में निर्धारित समय के भीतर भुगतान में चूक की स्थिति में बिक्री रद्द कर दी जाएगी तथा पहले जमा की जा चुकी राशि (ईएमडी सहित) जब्त कर ली जाएगी और सम्पत्ति की बिक्री दोबारा की जाएगी।
12. एओ का बिना कोई कारण बताए निविदा/नीलामी स्थगित/निरस्त करने या नियम एवं शर्तों में संशोधन करने का अधिकार सुरक्षित है। निविदा/नीलामी के संबंध में किसी भी विवाद की स्थिति में आईआईएफएल–एचएफएल के एओ का निर्णय अंतिम माना जाएगा ।

सरफेसी अधिनियम, 2002 के नियम 8(6) के तहत वैधानिक 30 दिन की बिक्री सूचना
कर्जदार को अधिसूचित किया जाता है कि उपरि वर्णित राशि अद्यतन ब्याज और अनुषंगी खर्चो के साथ निविदा/नीलामी की तिथि से पहले कर दें, जिसमें असफल रहने पर सम्पत्ति बेची/नीलाम की जाएगी और बकाया राशि, यदि कोई, ब्याज और लागत सहित वसूल की जाएगी।

स्थान : दिल्ली, तिथि : 04–अक्टुबर–2024 हस्ता./–प्राधिकृत अधिकारी, आईआईएफएल होम फाइनैंस लिमिटेड

विस्तार फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड
VISTAAR FINANCE
पंजीकृत कार्यालय : भूखंड सं. 59 एवं 60– 23, 22वाँ क्रॉस, 29वाँ मेन बीटीएम, सेकंड स्टेज, बैंगलुरु 560076, www.vistaarfinance.com

परिशिष्ट IV (नियम 8 (1) देखें)
अधिग्रहण सूचना (अचल संपत्ति हेतु)

जबकि, अधोहस्ताक्षरकर्ता ने विस्तार फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प

"FORM A"
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SPECTRO TESTING PRIVATE LIMITED

1.	Name of Corporate Person	SPECTRO TESTING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	July 25, 2008
3.	Authority Under Which Corporate Person is Incorporated/Registered	Ministry of Corporate Affairs, Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity Number/~~Limited Liability Identity Number~~ of Corporate Person	U40300DL2008PTC354817
5.	Address of The Registered Office ~~and Principal Office (if Any)~~ Of Corporate Person	E-41, Okhla Industrial Area, Phase-II, New Delhi-110020
6.	Liquidation Commencement Date of Corporate Person	September 30, 2024
7.	Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	CS Kiran Pandey Address: 1005, 10th Floor, Hemkunt House, 6, Rajendra Place, New Delhi–110008 Email: liquidation01.spectrotesting@gmail.com Contact No.: +91 9810929590 IBBI Reg. No: IBBI/IPA-002/IP-N01301/2024-2025/14441
8.	Last Date for Submission of Claims	October 30, 2024 (Within 30 days from the liquidation commencement date i.e. September 30, 2024)

Notice is hereby given that Spectro Testing Private Limited has commenced voluntary liquidation on September 30, 2024.

The stakeholders of Spectro Testing Private Limited are hereby called upon to submit a proof of their claims, on or before October 30, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CS Kiran Pandey
Liquidator of Spectro Testing Private Limited
IBBI Reg. No: IBBI/IPA-002/IP- N01301/2024-2025/14441
AFA valid upto 31.12.2025
E-mail: liquidation01.spectrotesting@gmail.com
Address: 1005, 10th Floor, Hemkunt House,6, Rajendra Place, New Delhi–110008

Date : 03.10.2024
Place: New Delhi

Can Fin Homes Ltd
(Sponsor: CANARA BANK)
HOME LOANS + DEPOSITS
Translating Dreams into Reality

CAN FIN HOMES LTD.

CIN: L85110KA1987PLC008699
Above Canara Bank Building First Floor, Plot No. C-3, Sector-1, Noida Pincode - 201301
Email: noida@canfinhomes.com
Ph.: 0120-2970164 / 65 / 67 Mob.: 7625079126

APPENDIX- IV-A [See proviso to rule 9 (1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged to the Secured Creditor, the **Physical** possession of which has been taken by the Authorised Officer of **Can Fin Homes Ltd., Noida Branch,** will be sold by holding e-auction on **"As is where is", "As is what is",** and **"Whatever there is"** on **23-10-2024,** for recovery of **Rs.19,39,973 (Rupees Nineteen Lakh Thirty Nine Thousand Nine Hundred Seventy Three Only)** due to Can Fin Homes Ltd. from **Mrs. Sonu Tyagi, Mr. Anuj** (Borrowers) and **Mr. Rakesh Kumar** (Guarantors), as on 03-10-2024, together with further interest and other charges thereon. The reserve price will be **Rs. 8,80,000/-** (Rupees Eight Lakh Eighty Thousand Only) and the earnest money deposit will be **Rs.88,000/-** (Rupees Eighty Eight Thousand Only)

(Description of the immovable property)

Residential Flat No SF-1, Second Floor (MIG Type without Roof Right), Plot No. G 65, Khasra No 1548, KeshavKunj Colony, Village- Raispur, Pargana Dasna, Ghaziabad, UP-201005

Boundaries:
East: Plot No G-64 North: 20 Ft Road
West: Plot No. G-66 South: Property Of Pratap
Known Encrabance: Nil

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., **(https://www.canfinhomes.com/SearchAuction.aspx).**
Link for participating in e-auction : **https://sarfaesi.auctiontiger.net**

Date: 03.10.2024 **Sd/-**
Place: Noida **Authorized Officer, Can Fin Homes Ltd.**

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45138640001540 45129660002613 & 45139660002272	1) M/s. Atar Singh Caterers, Represented by its Proprietor Mr. Raj Kumar, 2) Mr. Raj Kumar (Borrower), 3) Mrs. Savita Rani (Guarantor) 4) Mr. Atar Singh (Guarantor)	24.07.2024 Rs.70,51,409/- (Rupees Seventy Lakh Fifty One Thousand Four Hundred and Nine Only) as on 14.07.2024	Date: 03.10.2024 Time: 10:30 P.M. Symbolic Possession

Description of Secured Asset: All that piece and parcel of the Immovable Built up Property House No.IX/3944, Measuring Area 50 Sq.yards, with Terrace Right upto Last Storey, out of Khasra No.167, situated at Abadi Gali No.6, Ajit Nagar, Gandhi Nagar, in the Area of Village Seelampur, Illaqua Shahdara, Delhi-31. Owned by **Mrs. Savita Rani, W/o. Mr. Attar Singh. Bounded by: East:** Property of Sh. Jawahar Lal, **West:** Gali, **North:** Other's Property, **South:** Other's Property.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has **taken possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited.**

Place: Delhi NCR **Sd/- Authorised Officer**
Date: 04.10.2024 **For. Jana Small Finance Bank Limited**

JANA SMALL FINANCE BANK
(A scheduled commercial bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A Arya Samaj Road, Karol Bagh, New Delhi-110005.

उत्तर प्रदेश सहकारी चीनी मिल्स संघ लिमिटेड

9–ए, राणा प्रताप मार्ग, लखनऊ –226001, तार: 'शुगरफेड' पीबीएक्स: 0522–2612849, 2615722, 2201856, फैक्स नं.: 91–522–2627994, दूरभाष–2200183, 2628310, 2283121
ईमेल: upsugarfed@yahoo.co.in वेबसाइट : www.upsugarfed.org

पत्र संख्या P- 111064 यू.पी.एफ./ **E-TENDER NOTICE** दिनांक : 28.09.2024

On line e-tenders are invited from sufficient experienced parties for **annual maintenance support and services for Re-designing and hosting** of the Sugar Federation website www.upsugarfed.org, implementation of dedicated cloud server to Federation office & all cooperative sugar factories, Maintenance (comprehensive) and operation of Integrated Web based Mill stoppage counter system and Integrated Web based Sugar bag counter system to cooperative sugar factories of U.P. as per details given in tender documents. The e-tender documents with detailed specifications, terms and conditions etc. can be downloaded from e- tender portal http://etender.up.nic.in & federation **website www.upsugarfed.org** time to time. The Federation reserves the right to cancel any or all bids/annul e-bidding process without assigning any reason to & decision of Federation will be final & binding.

(KUMAR VINEET)
MANAGING DIRECTOR

SMFG IndiaCredit

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited *(Formerly Fullerton India Credit Company Limited)*** Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at MAKER MAXITY, 10th, Floor Office No. 101, 102 & 103, 2,North Ave, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra – 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 22.02.2024 calling upon the borrower(s) **(1) MITHLESH KUMAR, (2) RAJAT GOEL under loan account number (s) 212220911264252** to repay the amount mentioned in the notice being **Rs. 30,36,293/- [Rupees Thirty Lakhs Thirty Six Thousand Two Hundred and Ninety Three Only] as on** 14.02.2024 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken **Physical possession** of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **28th Day of September 2024.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited *(formerly Fullerton India Credit Company Limited)* for an amount of **Rs. 30,36,293/- [Rupees Thirty Lakhs Thirty Six Thousand Two Hundred and Ninety Three Only]** as on 14.02.2024 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of Immovable Property: ALL THAT PROPERTY PIECE AND PARCEL PROPERTY BEARING NO. 1 & 2 NEW NO. 219-220 AREA MEASURING 120 SQ. YARDS UT OF TOTAL AREA MEASURING 360 SQ. YARDS OUT OF KHASRA NO. 735/215 SITUATED IN THE AREA OF VILLAGE SARAI PIPAL THALA ABADI KNOWN AS SARIA PAPAL THALA GT ROAD DELHI.

Place: New Delhi. Date: 04.10.2024 SD/-, Authorised Officer.
SMFG India Credit Company Limited *(formerly Fullerton India Credit Company Limited)*

TATA

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 a**nd in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.**

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, **that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.**

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) /Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
10278486 & 10300467 & TCHIN039 90001000 74178	Mrs. Veena Chugh (as Borrower) & Mr. Rakesh Kumar, Mr. Kanwal Kishore & Jai Durge Industries Thorugh its Partners, (as Co Borrower)	Rs. 21,83,724 /- under Loan Account No. 10278486 and Rs. 30,79,003 /- under Loan Account No. 10300467and Rs. 6,40,246/- under Loan Account No. TCHIN0399000100074178 i.e. totaling to Rs. 59,02,973/- (Rupees Fifty Nine Lakh Two Thousand Nine Hundred Seventy Three Only) outstanding as on 11/07/2024	01.10.2024

Description of Secured Assets/Immovable Properties:- 1) All Piece & Parcels of Entire Ground Floor (Without Roof Right/Terrace Rights) being Part of Residential Property bearing No. 53, **Admeasuring 48.00 Sq. Mtrs. Situated in Layout plan of Rohini Residential Scheme, Block & Pocket G - 29, Sector - 03, Rohini, Delhi 110085, along with all common amenities as mentioned in Sale Deed. Boundaries: East:-** Plot No. 52, **West:-** Plot No. 54, **North:-** Plot No. 80, **South:-** Open. **2)** All Piece & Parcels of Entire Ground Floor (Without Roof Right/Terrace Rights) being Part of Residential Property bearing No. 54, **Admeasuring 48.00 Sq. Mtrs. Situated in Layout plan of Rohini Residential Scheme, Block & Pocket G - 29, Sector - 03, Rohini, Delhi 110085, along with all common amenities as mentioned in Sale Deed. Boundaries: East:** Plot No. 53, **West:** Plot No. 55, **North:** Plot No. 79, **South:** Open.

10169432	Mr. Manoj Kumar Khichi (as Borrower) and Mrs. Jyoti Manoj Khichi Alias Jyoti Khichi (as Co Borrower)	Rs. 50,00,862/- (Rupees Fifty Lakh Eight Hundred Sixty Two Only) Outstanding as on 12/07/2024	01.10.2024

Description of Secured Assets/Immovable Properties:- All that Piece & Parcels of Residential DDA built Freehold SFS Flat bearing No. 133, Ground Floor, Having Plint **Area Admeasuring 93.5 Sq. Mtrs., Situated at Paschim Vihar Residential Scheme, Pocket GH - 12, Area G - 17, Paschim Vihar, New Delhi 110087, along with all common amenities as mentioned in Sale Deed**

DATE :- 04/10/2024, Sd/- AUTHORISED OFFICER
PLACE:- DELHI FOR TATA CAPITAL HOUSING FINANCE LIMITED

बैंक ऑफ़ बड़ौदा
Bank of Baroda

Branch: Kasganj

POSSESSION NOTICE (For Immovable Property)

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **BANK OF BARODA,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower/Guarantors as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on the date mentioned below against their names. The Borrower/Guarantors in particular and the public in general are hereby cautioned not to deal with the property, and any dealings with the property will be subject to the charge of **BANK OF BARODA KASGANJ BRANCH** for the amount detailed below and interest together with expenses thereon. **The Borrower's attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available, to redeem the secured assets.**

S. No.	Name of the Borrowers/Guarantors	Description of Immovable Property	Date of Demand Notice	Outstanding Amount
1.	**Borrower:** Mr. Sudhir Kumar Agarwal S/o Shri Banwari Lal Agarwal, Mrs. Sudhir Kumar Agrawal and Mr. Pushpendra Kumar Agrawal S/o Sudhir Kumar Agrawal and **Guarantors:** Mrs. Krishna Agrawal W/o Avdhesh Kumar Agrawal and Mrs. Shilpi Agrawal W/o Pushpendra Kumar Agrawal.	Residential property at Mohalla Mohan, Gali Murlidhar Vakil, Tehsil & District Kasganj admeasuring 216.69 sq. mtrs in the name of Mr. Sudhir Kumar Agarwal S/o Shri Banwari Lal Agarwal and Mrs. Poonam Agrawal W/o Mr. Sudhri Kumar Agrawal. Boundaries as under: East: House of Ramchandra & Anil Kumar, West: House of Mishril lal & Shop Anil Kumar & Others, North: Gali Murlidhar Vakil, South: House of Janki Prasad & Arya Samaj Mandir.	01.07.2024 **Date of Possession** **01.10.2024**	**Rs. 95,01,849.03** + interest w.e.f. 27.06.2024 + other Miscellaneous Expenses/charges.

Date : 03.10.2024 **Place: Kasganj** **Authorised Officer, Bank of Baroda**

JANA SMALL FINANCE BANK
(A scheduled commercial bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A Arya Samaj Road, Karol Bagh, Delhi-110005.

E-AUCTION NOTICE

PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

The undersigned as authorised officer of **Jana Small Finance Bank Limited** has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that **online auction (e-auction)** of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"** on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on 02.10.2024	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last Date, Time & Place for Submission of Bid
1	47939610000342	1) Mr. Anil Kumar, S/o. Mr. Ram Sagar (Applicant), 2) Mrs. Runa Kumari, W/o. Mr. Anil Kumar (Co-Applicant)	06.09.2023	08.01.2024	Rs.15,27,985.30 (Rupees Fifteen Lakhs Twenty Seven Thousand Nine Hundred Eighty Five and Thirty Paisa Only)	18.10.2024 09:30 AM to 05:00 PM	Rs.8,82,023/- (Rupees Eight Lakhs Eighty Two Thousand Twenty Three Only)	Rs.88,203/- (Rupees Eighty Eight Thousand Two Hundred Three Only)	25.10.2024 Time: 11:00 AM	24.10.2024 Before 5.00 PM Jana Small Finance Bank Ltd., Branch Office: 16/12, 2nd Floor, W.E.A Arya Samaj Road, Karol Bagh, Delhi-110005.

Details of Secured Assets: Free Hold DDA Built up LIG Flat Bearing No.18, Fourth Floor, in Block A-4, Pocket-6, Sector-35, Area Measuring 33.29 Sq.mtrs., situated in the Layout Plan of Rohini Residential Scheme, Delhi-110085. Owned by **Mrs. Runa Kumari, W/o. Mr. Anil Kumar.**

The properties are being held on **"AS IS WHERE IS BASIS"** & **"AS IS WHAT IS BASIS"** and the E-Auction will be conducted **'On Line'.** The auction will be conducted through the Bank's approved service provider **M/s. 4 Closure** at the web portal **https://bankauctions.in** & **www.foreclosureindia.com.** For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact **M/s. 4 Closure; Contact Mr. Uttkarsh Adesh Contact Number: 9515160064. Email id: info@bankauctions.in/ adesh@bankauctions.in**

For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact **Jana Small Finance Bank authorized officers Mr. Tung Kaushik (Mob. No.9873662400), Mr. Rakesh Sharma (Mob. No.7230070463), Mr. Ranjan Naik (Mob. No.6362951653),** to the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named Borrowers/ Guarantor's/ Mortgagors about e-auction scheduled for the mortgaged properties. The Borrower/ Guarantor/ Mortgagor are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost.

Date: 04.10.2024, Place: Delhi NCR **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

PUBLIC NOTICE

(Under Section 102 of the Insolvency and Bankruptcy Board Code, 2016)
(And pursuant to the order Dated 01.10.2024 passed by Hon'ble NCLT, New Delhi Bench-III,
(Order uploaded on Hon'ble NCLT Website on03.10.2024)in CP(IB)-219/ND/2023)
FOR THE ATTENTION OF THE CREDITORS OF SMT. SUDHA SOIN, PERSONAL GUARANTOR (PG) OF M/S PARQUET FURNISHERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Personal Guarantor [PG]	SMT. SUDHA
2.	Details of Order of Adjudicating Authority	01.10.2024 (Order uploaded on 03.10.2024 on the website of the Hon'ble NCLT)
3.	Date of Commencement of Insolvency Resolution Process	01.10.2024
4.	Estimated date of closure of resolution process	30.03.2025
5.	Name and registration number of the Resolution professional	MR. NITIN NARANG IBBI REG NO.: IBBI/IPA-002/IP-N00828/2019-2020/12629
6.	Name, address and e-mail of the Resolution professional, as registered with the Board	Mr. Nitin Narang Building No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : ipnitinnarang@gmail.com
7.	Address and e-mail to be used for correspondence with the Resolution Professional	Shop No. 19 Vijay Nagar, Single Story, Kingsway Camp, New Delhi-110009 Email ID: pg.bhupinderpalsingh@gmail.com ; renaissanceresolution@gmail.com;
8.	Last date for submission of claims	25.10.2024
9.	Relevant Form for submission of claim form	Form B Link: https://ibbi.gov.in/home/downloads

Notice is hereby given by the Adjudicating Authority NCLT New Delhi Bench-III in CP (IB)-221/ND/2023) has ordered the commencement of Personal Insolvency Resolution Process of **SMT. SUDHA** on 01.10.2024 u/s 100. The creditors of **SMT. SUDHA** are hereby called upon to submit their claims with proof under Regulation 7(1) of Insolvency and Bankruptcy Board Of India (Insolvency Resolution Process for Personal Guarantor to Corporate Debtor) Regulation 2019, by sending details of the claims along with documentary proof in FORM B by way of electronic communication or through courier, speed post or registered letter on or before **25.10.2024** with the Resolution Professional at the address mentioned against entry No. 7.
Kindly note that submissions of false or misleading proofs of claims shall affect penalties.

Sd/- NITIN NARANG
RESOLUTION PROFESSIONAL OF
SMT. SUDHA PG OF
M/S PARQUET FURNISHERS PRIVATE LIMITED.
IBBIREGNO.- IBBI/IPA-002/IP-N00828/2019-2020/12629
EMAILID- pg.navindersinghsoin@gmail.com ; renaissanceresolution@gmail.com
Date:04.10.2024 Place:New Delhi

PUBLIC NOTICE

(Under Section 102 of the Insolvency and Bankruptcy Board Code, 2016)
(And pursuant to the order Dated 01.10.2024 passed by Hon'ble NCLT, New Delhi Bench-III, (Order uploaded on Hon'ble NCLT Website on 03.10.2024) in CP(IB)-221/ND/2023)
FOR THE ATTENTION OF THE CREDITORS OF MR. NAVINDER SINGH SOIN, PERSONAL GUARANTOR (PG) OF M/S PARQUET FURNISHERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Personal Guarantor [PG]	Mr. Navinder Singh Soin
2.	Details of Order of Adjudicating Authority	01.10.2024 (Order uploaded on 03.10.2024 on the website of the Hon'ble NCLT)
3.	Date of Commencement of Insolvency Resolution Process	01.10.2024
4.	Estimated date of closure of resolution process	30.03.2025
5.	Name and registration number of the Resolution professional	MR. NITIN NARANG IBBI REG NO.: IBBI/IPA-002/IP-N00828/2019-2020/12629
6.	Name, address and e-mail of the Resolution professional, as registered with the Board	Mr. Nitin Narang Building No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : ipnitinnarang@gmail.com
7.	Address and e-mail to be used for correspondence with the Resolution Professional	Shop No. 19 Vijay Nagar, Single Story, Kingsway Camp, New Delhi-110009 Email ID: pg.bhupinderpalsingh@gmail.com ; renaissanceresolution@gmail.com;
8.	Last date for submission of claims	25.10.2024
9.	Relevant Form for submission of claim form	Form B Link: https://ibbi.gov.in/home/downloads

Notice is hereby given by the Adjudicating Authority NCLT New Delhi Bench-III in CP (IB)-221/ND/2023) has ordered the commencement of Personal Insolvency Resolution Process of **Mr. Navinder Singh Soin** on 01.10.2024 u/s 100. The creditors of **Mr. Navinder Singh Soin** are hereby called upon to submit their claims with proof under Regulation 7(1) of Insolvency and Bankruptcy Board Of India (Insolvency Resolution Process for Personal Guarantor to Corporate Debtor) Regulation 2019, by sending details of the claims along with documentary proof in FORM B by way of electronic communication or through courier, speed post or registered letter on or before **25.10.2024** with the Resolution Professional at the address mentioned against entry No. 7.
Kindly note that submissions of false or misleading proofs of claims shall affect penalties.

Sd/- NITIN NARANG
RESOLUTION PROFESSIONAL OF
MR. NAVINDER SINGH SOIN, PG OF
M/S PARQUET FURNISHERS PRIVATE LIMITED.
IBBIREGNO.- IBBI/IPA-002/IP-N00828/2019-2020/12629
EMAILID- pg.navindersinghsoin@gmail.com ; renaissanceresolution@gmail.com
Date:04.10.2024 Place:New Delhi

For All Advertisement Booking
Call : 0120-6651214

NDDB DAIRY SERVICES

Alamadhi Semen Station
(A unit of NDDB Dairy Services)
Upparapalayam Road, Edapalayam Post, Alamadhi, Ponneri Taluka, Thiruvallur Dist, Chennai-600052, Tamil Nadu-600052
Contact: Ph: +91 7092922400 / +91 7092922433
Email: **purchase@nddbdairyservices.com**
Website: **www.alamadhisemenstation.com**

CONSULTANCY SERVICES FOR LIFT IRRIGATION SYSTEM

NDDB Dairy Services through its Alamadhi Semen Stations, Chennai, Tamil Nadu being implementing agency, invites Consultancy Services for the Lift Irrigation System for Central Cattle Breeding Farm (CCBF) under RGM at Dhamrod in Gujarat. The Bidding document contain the details of eligibility criteria, submission requirement, brief objective & scope of work and method of evaluation to be submitted to our office address latest by on or before **15:30 PM on 10th October 2024** for the above requirement. **IFB Ref. No. : ALSS/RGM/PUR/CCBFDH/LCB/2024-25/Sep/01.**

Note: NDDB Dairy Services or any of its designates reserves the right to cancel this request and/or invite afresh with or without amendments, without liability or any obligation for such request and without assigning any reason and for downloading the bid document please visit mentioned Website. Any Corrigendum/modification etc. will be posted only on the **www.alamadhisemenstation.com.**

Sd/-
General Manager
Alamadhi Semen Station
(A unit of NDDB Dairy Services)

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
(भारत सरकार का नवरत्न उपक्रम) (A Navratna Undertaking of Govt. of India)
CONCOR ANNEXE, NSIC New MDBP Building, 2nd Floor, Okhla Industrial Estate (Opp. NSIC Okhla Metro Station), New Delhi - 110020

NOTICE INVITING E- TENDER

CONCOR invites E-Tender in Single Packet System of tendering for the following work: -

Tender No.	CON/EP/Area-I/AMC/TKD/2024-26/E-87880
Name of Work	Annual Civil Maintenance Contract at ICD/TKD
Estimated Cost	₹ 328.53 Lakhs
Completion Period	24 Months from the 15th day after date of issue of Letter of Acceptance
Earnest Money Deposit	₹ 3,14,270/- (through e-payment)
Cost of Tender Document	Nil
Tender Processing Fee (Non-refundable)	₹ 3,000/- plus GST as applicable (through e-payment)
Date of sale of Tender (online)	04.10.2024 (11:00 hrs) to 25.10.2024 (upto 17:00 hrs)
Date & Time of submission of Tender	26.10.2024 (upto 17:00 hrs.)
Date & Time of Opening of Tender	28.10.2024 at 11:30 hrs.

For financial eligibility criteria, experience with respect to similar nature of work, etc. please refer to detailed tender notice available on website **www.concorindia.co.in**, but the complete tender document can be downloaded from website **www.tenderwizard.com/CCIL** only. Further, Corrigendum / Addendum to this Tender, if any, will be published on website **www.concorindia.co.in**, **www.tenderwizard.com/CCIL** and **Central Procurement Portal (CPP)** only. Newspaper press advertisement shall not be issued for the same.

Group General Manager (Tech) Area-I
Phone No.: 011-41222500

PUBLIC NOTICE

(Under Section 102 of the Insolvency and Bankruptcy Board Code, 2016)
(And pursuant to the order Dated 01.10.2024 passed by Hon'ble NCLT, New Delhi Bench-III, (Order uploaded on Hon'ble NCLT Website on 03.10.2024)in CP(IB)-220/ND/2023)
FOR THE ATTENTION OF THE CREDITORS OF MR. BHUPINDER PAL SINGH, PERSONAL GUARANTOR (PG) OF M/S PARQUET FURNISHERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Personal Guarantor [PG]	Mr. Bhupinder Pal Singh
2.	Details of Order of Adjudicating Authority	01.10.2024 (Order uploaded on 03.10.2024 on the website of the Hon'ble NCLT)
3.	Date of Commencement of Insolvency Resolution Process	01.10.2024
4.	Estimated date of closure of resolution process	30.03.2025
5.	Name and registration number of the Resolution professional	MR. NITIN NARANG IBBI REG NO.: IBBI/IPA-002/IP-N00828/2019-2020/12629
6.	Name, address and e-mail of the Resolution professional, as registered with the Board	Mr. Nitin Narang Building No. 19 Vijay Nagar, Single Storey, Kingsway camp, New Delhi-110009 Email ID : ipnitinnarang@gmail.com
7.	Address and e-mail to be used for correspondence with the Resolution Professional	Shop No. 19 Vijay Nagar, Single Story, Kingsway Camp, New Delhi-110009 Email ID: pg.bhupinderpalsingh@gmail.com ; renaissanceresolution@gmail.com;
8.	Last date for submission of claims	25.10.2024
9.	Relevant Form for submission of claim form	Form B Link: https://ibbi.gov.in/home/downloads

Notice is hereby given by the Adjudicating Authority NCLT New Delhi Bench-III in CP (IB)-220/ND/2023) has ordered the commencement of Personal Insolvency Resolution Process of **Mr. Bhupinder Pal Singh** on 01.10.2024 u/s 100. The creditors of **Mr. Bhupinder Pal Singh** are hereby called upon to submit their claims with proof under Regulation 7(1) of Insolvency and Bankruptcy Board Of India (Insolvency Resolution Process for Personal Guarantor to Corporate Debtor) Regulation 2019, by sending details of the claims along with documentary proof in FORM B by way of electronic communication or through courier, speed post or registered letter on or before **25.10.2024** with the Resolution Professional at the address mentioned against entry No. 7.
Kindly note that submissions of false or misleading proofs of claims shall affect penalties.

Sd/- NITIN NARANG
RESOLUTION PROFESSIONAL OF **MR. Bhupinder Pal Singh, PG OF**
M/S PARQUET FURNISHERS PRIVATE LIMITED.
IBBIREGNO.- IBBI/IPA-002/IP-N00828/2019-2020/12629
EMAI LID: pg.bhupinderpalsingh@gmail.com ; renaissanceresolution@gmail.com
Date:04.10.2024 Place:New Delhi

SALE NOTICE UNDER IBC,2016
M/s. SURYAJYOTI SPINNING MILLS LTD (In Liquidation)

Liquidator's address: 7-1-285, Flat No. 103, Sri Sai Swapna sampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana -500038

The following Assets and Properties of **M/s.SURYAJYOTI SPINNING MILLS LTD (IN LIQUIDATION)** having CINL18100TG1983PLC003961 forming part of Liquidation Estate are for sale by the Liquidator through e-auction on **"AS IS WHERE IS," "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS"** as per details mentioned in the table below:

Lot No.	Asset Description	Reserve Price (in Rs)	EMD Amount (in Rs)	E Auction timings on 01st Nov 2024
1.	**Company as a whole (as going concern) basis.** Company has Installed Spinning capacity of 86,560 spindles at 3 Units at Makthal,Burgul and Rajapur and 4th Unit has installed capacity of 150 Lakh Mts PA for fabric Mfg at Kucherkal. 3 Units are around 50 Km and 4th Unit is 150